

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 14.09.2020

CIRCULAR


Sub: Covid – 19 Pandemic – Complete lockdown declared by the Government of India and State Government with effect from the midnight of 24.03.2020 - Suspension of Regular Judicial work in the High Court and Subordinate Courts in the State for more than 5 months – Unlock down – Physical reopening of the Subordinate Judiciary – Restriction of Casual Leaves, Optional Holidays and Special Casual Leaves to the Judicial Officers in the State and Staff members working in the State Judiciary on proportionate basis from September to December, 2020 – Further Instructions issued – Reg.

Ref: 1. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
2. High Court's Circular in Roc.No.394/SO/2020, dt.09.9.2020.

In continuation of the instructions in the reference 2nd cited, as directed, it is informed that the Hon'ble Administrative Judges may consider the request of the Principal District Judges/Addl. District Judges for grant of Casual Leave/Optional Holiday beyond the limit specified in the Circular enabling the Officers to meet their urgent personal/family requirements.

The District Judges and other Controlling Officers may also consider the similar requests of other Judicial Officers/the Employees working in their Unit or under their control for grant of Casual Leave/Optional Holiday beyond the limit specified in the Circular enabling them to meet their urgent personal/family requirements.

The receipt of the circular may please be acknowledged.


REGISTRAR GENERAL
14.09.2020

To

- 1) The Principal Private Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. (With a request to place the same before the Hon'ble the Chief Justice, for His Lordship's kind perusal)
- 2) All the Personal Secretaries to the Hon'ble Judges, High Court for the State of Telangana. (With a request to place the same before the Hon'ble Judges, for their Lordships kind perusal)
- 3) All the Unit Heads in the State of Telangana. {With a request to communicate the same to all the Judicial Officers in your Unit}
- 4) All the Tribunals in the State of Telangana.
- 5) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Mediation and Arbitration Centre, Hyderabad.
- 8) The Director, Telangana State Judicial Academy, Secunderabad.